

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 241 of 2001

Friday, this the 23rd day of November, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. R.S. Sreelatha, Casual Labourer,  
D/o K. Raveendran Nair,  
Sreelatha Vilasam, Nilamel,  
Neyyattinkara PO, Thiruvananthapuram.
2. Sunitha Rani S.P, Casual Labourer,  
D/o P. Prabhakaran Nair,  
Lakshmi Bhavan, Shivaji Nagar,  
Kallayam PO, Thiruvananthapuram. ....Applicants

[By Advocate Mr. Thottathil B Radhakrishnan]

Versus

1. The Accountant General ( Accounts & Entitlement),  
Kerala, Thiruvananthapuram.
2. Secretary, Government of India,  
Ministry of Finance, New Delhi.
3. Union of India, represented by  
Secretary to Government of India,  
Ministry of Personnel, Public Grievances  
and Pensions, Department of Personnel and  
Training, New Delhi. ....Respondents

[By Advocate Mr. C. Rajendran, SCGSC]

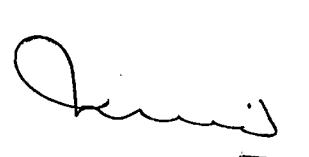
The application having been heard on 23-11-2001, the  
Tribunal on the same day delivered the following:

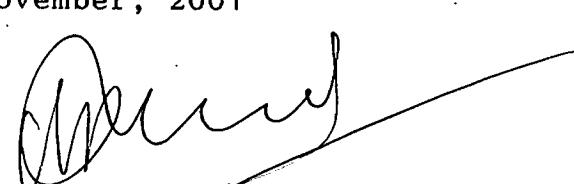
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The original application has been filed challenging Annexure A4 seniority list. When the application came up for hearing today, the learned counsel of the applicants states that the application is not pressed and therefore may be dismissed. Hence, the original application is dismissed as not pressed without any order as to costs.

Friday, this the 23rd day of November, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN